

Major and Medium Irrigation Scheme of Maharashtra Government

1040. SHRI SHANKERRAO SAVANT: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the major and medium Irrigation Schemes of the Maharashtra Government which have been sanctioned by the Central Government during the financial years 1971-72 and 1972-73; and

(b) In view of the persistent drought for the fourth successive year in Maharashtra, whether the Central Government do not consider it necessary to give immediate sanction to at least half the schemes held up by them?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) Two medium irrigation Schemes viz. Haranbari and Kelzar, have been approved during the year 1971-72.

(b) The Government of Maharashtra have proposed 15 new major and 43 medium schemes. Of these 12 major and 39 medium schemes lie in Krishna and Godavari basins which cannot be considered for acceptance owing to

water disputes of these river basins being under adjudication by Tribunals.

The remaining 3 major and 4 medium schemes in the other basins are under examination/correspondence with State Government to finalise the technical and other aspects.

Civil and Criminal Appeals pending with Courts as on 31st December, 1972

1041. SHRI SHANKERRAO SAVANT:
SHRI PILOO MODY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of civil and criminal appeals pending in each of the High Courts and Supreme Court as on the 31st December, 1972; and

(b) what steps are taken or proposed to be taken to expedite the disposal of these appeals?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Information as on 31st December, 1972 is not readily available. Information as on 30th June 1972 is given in the attached statement.

Statement

Sl. No.	Name of the Court	Civil Appeals	Criminal Appeals
	Supreme Court	6,967	595
HIGH COURTS			
1	Allahabad	21,678	8,440
2	Andhra Pradesh	3,791	1,073
3	Bombay	14,402	2,120
4	Calcutta	24,416	1,698
5	Delhi	5,481	423
6	Gauhati	1,489	429
7	Gujarat	5,457	859
8	Himachal Pradesh	671	77
9	Jammu & Kashmir	455	95
10	Kerala	5,839	122
11	Madhya Pradesh	7,624	2,891
12	Madras	10,747	1,025
13	Mysore	4,410	404
14	Orissa	2,533	504
15	Patna	8,726	2,359
16	Punjab & Haryana	12,363	2,131
17	Rajasthan	3,912	1,078

(b) The State authorities have been advised to undertake a further review of the judge strength in the light of the current institutions and disposals and the arrears to be cleared.

A Committee of Judges under the Chairmanship of Shri Justice J. C. Shah has submitted a report on the problem of arrears in the High Courts. The Committee has made a number of recommendations for reducing arrears and for minimising delays indispensable justice. The recommendations of the Committee which are purely of administrative nature and which do not require amendment to the rule, statute or law have been communicated to the State Governments and High Courts for implementation. The recommendations involving amendments to the Statute or law are being examined and decisions will be taken after ascertaining the views of the Judges of the High Courts and the Supreme Court and the State Governments.

The Law Commission has suggested certain specific amendments to the Code of Civil Procedure, 1908, in its report with a view to eliminating or minimising delays in civil litigation and thereby reducing costs. The suggestions are under examination. The reconstituted Law Commission had also been requested to go into the question of further amendments to the Civil Procedure Code and the Commission have recently submitted their report which is under consideration.

The Law Commission has also made a number of recommendations for the amendment of the procedural law in criminal matters. Most of them have

been accepted by Government and a Bill for the revision of the Code of Criminal Procedure is now before Lok Sabha after it has been passed by the Rajya Sabha.

Shortage of Kerosene Oil in the Country

1042. SHRI SHANKERRAO SAVANT:

DR. LAXMINARAIN PANDEYA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Kerosene Oil is in short supply in the country;

(b) if so, the causes of the shortage and the measures devised to meet this shortage; and

(c) how much kerosene oil is imported every year and how much is produced in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH):

(a) and (b). By and large the total availability of kerosene oil i.e. from production in the country and from imports has so far been adequate to meet the requirements of the country. There have, however, been sporadic local shortages mainly due to distribution difficulties arising from strikes, disturbances, accidents, breaches etc.

(c) Following are the indigenous production and imports for the years 1971 and 1972 and anticipations for 1973.

(Figures in '000 MT)

	Kerosene 1971	1972	Anticipa 1973
Production	2995	2817	3171
Imports	599	830	730